BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE SEVENTEENTH DAY OF MARCH, 1987

Present : Hen'ble Shri Ch.Ramakrishna Rae Member(J)

Hen'ble Shri P.Srinivasan

Member(A)

APPLICATION NO.1833/86(F).

A.Jayaram, Chief Catering Inspector, Karnataka Express, Southern Railway, Bangalore.

APPL ICANT

(Shri M.Narayanaswamy

... Advocate)

Vs.

- The General Manager, Southern Railway, Park Town, Madras.
- The Chief Commercial Superintendent, Southern Railway, Park Town, Madras.
- The Divisional Railway Manager, Southern Railway, Bangalore Division, Bangalore

RESPONDENTS

(Shri M.Sreerangaiah

... Advecate)

This application has come up before the court today.

Hen'ble Shri Ch.Ramakrishna Rae, Member(J) made the following:

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The grievance of the applicant in this Application is against the order dated 10.10.1985 at Annexure—C, by which the Divisional Commercial Superintendent, Southern Railway, Bangalore, (DCS), directed recovery of a sum of Rs.21,091/— from the applicant in monthly instalments.

2. The applicant is werking as Chief Catering Inspector in the Southern Railway at Bangalore; and the aforesaid amount was

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determined as the value of certain shortages which were discovered when the applicant handed over charge on 17.11.1981 of the post of manager, Catering Section of the Bangalers Division.

- 3. After the matter was heard for some time. Shri M.Srirangaiah, learned Counsel for the respendents, informed us that the Railway Administration had considered the matter afresh and had revised the amount due from the applicant on account of the shertages to a sum of Rs. 1156.38p. instead of Rs. 21,091/- as mentioned in Annexure-C, and that the applicant had agreed to the same being recevered from him. Shri M.Narayanaswamy, learned Counsel for the applicant, confirms this.
- Shri M.Narayanaswamy, informs us that the receveries had already been made from the applicant in respect of the original determination of Rs.21,091/- and that the total amount of such recovery exceeds the amount new determined by the Railway Administration. He. therefore pleaded that the respondents may be directed to refund the excess amount so recovered from the applicant.
- 5. Having heard both the Counsel, we dismiss this application as having become superfluous and direct the respondents to refund to the applicant any amount already recovered from him in excess of the amount finally determined as due from him ie., Rs. 1156.38.
- 6. Parties to bear their own costs.

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MEMBER(A)(S)

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